## Central Administrative Tribunal Principal Bench

CP 610/2001 IN OA 2571/1991

Hon'ble Shri Govindan S.Tampi, Member(A) Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the day of 11th December, 2001

Rehman Village Dhana Miyan Ram Jiya, P.O. Rampur Teh. Khetri, Distt.Jhunjhunu(Raj) (By Advocate: Shri B.K.Jha)

...Applicant.

## Versus

- Shri V.D.Gupta, General Manager, Western Railway, Church Gate Bombay
- Ari Mardan Singh, Divisional Railway Manager
   Western Railway,
   Jaipur.

  ...Respondents.

Order(Oral)

## By Hon'ble Shri Shanker Raju, Member(J)

Heard learned counsel for the applicant.

- By an order dated 10.10.1994, this Court had directed to respondents to take appropriate action within one month from the date of receipt of a copy of this order to include the name of applicant in the Live Casual Labour Register and thereafter the representations are to be disposed of giving further three months. The present contempt petition has been filed after a delay of about seven years. MA for condonation of delay has been filed on the ground that the applicant being an illiterate person, he met the respondents for many a time for implementation of the order of this court. It has been stated that the respondents have assured only verbally. Aggrieved by respondents' disobedience to implement the order of this court applicant has approached the Tribunal for initiating contempt of court.
- 3. We are not satisfied with the explanation





tendered by the applicant in MA. The contempt petition has been filed after delay of 7 years and the grounds taken in the M.A. are not justifiable by any count. In view of the above, CP is dismissed on the ground of limitation. No costs.

S. Raym (Shanker Raju) Member(J) /kd/

(Govindan S. Tampi) Member(A)